

(c) whether his Ministry has issued any guidelines to that State to give priority for survey and execution of irrigation project in time particularly the projects of tribal areas ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) The expenditure incurred on Surveys

and investigations as reported by the Government of Orissa is Rs. 5.42 lakhs.

The Badanallah Project was approved by the Planning Commission in January, 1981 for an estimated cost of Rs. 11.39 crores. The expenditure incurred year-wise by the State Government on the execution of the project is as under :

Year	Expenditure (Rs. in lakhs)
1980-81	2.16
1981-82	34.47
1982-83 (anticipated)	90.00

(b) The Government of Orissa have reported that preliminary works, such as approach road to project site and staff quarters etc. have been taken up. Electrification of project site is under progress. Detailed survey for construction system has been started. Action has been taken for procurement of machineries for the project. Tenders for construction of dykes, both right and left, has been decided. The project has been programmed to be completed by March, 1987. This Project is also included under (World Bank) I.D.A. assistance.

(c) The implementation of irrigation projects devolves on the State Governments. Instructions have been issued from time to time State Governments including Orissa for timely completion of irrigation projects. The matter is also considered during the Annual Plan discussions with the States, when the ongoing projects are allotted maximum of funds within the constraints of overall resources of the States. For the projects in the tribal areas, special considerations are given under provisions of Tribal Sub Plan.

**Statement by Dairy Board Chairman
Regarding Benefits to Producers from
Imported milk Projects and
Vegetable Oils**

4655. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the press statement (Economic Times—27 June, 83) in Washington by Chairman, Dairy Board, concerning benefits to producers arising from imported milk products and vegetable oils and if so, details of Profits made by farmers ;

(b) whether the negotiations conducted by the non-official Chairman are on behalf of Government and if so, whether these are in accordance with Government norms ;

(c) whether it is a fact that OF-II has already been extended by the Government by 4 years and if so, full details and reasons for this extension ; and

(d) whether Government are aware of the total failure of operation Flood I and II along-with CLUSA oilseed project as judged by failure in achieving their main objectives and whether Government will institute a Committee of Members of Parliament to look into the entire question ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) Yes Sir. The milk producers and oilseed producers have benefited by marketing their produce through their cooperatives set up under the airy and Oilseed Projects. The producers have been able to obtain much better prices of their produce and have also been able to obtain inputs for production enhancement at substantially lower prices. The funds generated from the sale of gift commodities have helped in the setting up of a marketing and production enhancement structure that is owned and operated by the producers themselves.

(b) The Chairman, National Dairy Development Board held negotiations with the concerned authorities in USA and Canada on behalf of the Government of India, as per the Government policy.

(c) No Sir.

(d) The Operation Flood I Project and the National Dairy Development Board Vegetable Oil Project has been a success. Since the Operation Flood II Project is in the process of implementation, it is too early to comment on the achievement of main objectives of the project at this stage. There is no proposal to constitute a Committee of Members of Parliament to look into the matter.

Conversion of Car Parks into Commercial Areas in High-Rise Buildings in Delhi

4656. SHRI HANNAN MOLLAH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the DDA authorities can allow conversion of car park areas

into commercial area, particularly in high rise buildings of the city at the risk of life and property of the citizen ;

(b) if so, the details of the relevant rules and power of the DDA ;

(c) if not, whether Government propose to institute proceedings against DDA for granting such conversions ;

(d) if so, by what time ; and

(e) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) No, as reported by D.D.A.

(b) to (e) Do not arise.

दिल्ली विकास प्राधिकरण द्वारा फूटकलां गाँव, नागलोई में कृषि भूमि का अधिकरण

4657. श्री मनोराम बागड़ी : क्या निर्माण और आवास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 28 मई, 1983 के दैनिक पंजाब केसरी (जालंधर) में प्रकाशित उस समाचार की ओर आकर्षित किया गया है जिसमें नई दिल्ली के नेता श्री खैराती लाल पोला ने एक लिखित वक्तव्य में यह कहा बताते हैं कि 1974 में दिल्ली विकास प्राधिकरण में फूटकलां गाँव, नागलोई में 700 एकड़ कृषि भूमि अधिगृहीत की थी ;

(ख) यदि हाँ, तो इस अधिकरण पर सरकार ने क्या कार्यवाही की है और इस भूमि के स्वामियों को किस प्रकार की क्षति-पूति तथा अन्य सुविधायें प्रदान की गई हैं ;

(ग) क्या सरकार ने इन तथ्यों को जानकारी में लाने के लिए कोई जांच कराई